का ध्यान इस दुर्घटना की ग्रोर ग्राक्षित करते हुए मांग करूंगा कि रेलवे मंत्री जी इस बारे में वक्तब्य दें।

SHRI KAPIL VERMA (Uttar Pradesh): Madam Deputy Chairman... (*Interruption*).

THE DEPUTY CHAIRMAN: Mr. Kapil Verma, it is not proper for you to get up every time and interrupt. No, I won't permit. I am sorry.

श्री शंकर दयाल जिह (बिहार) : महोदया, मैं भी इसी विषय पर बोलने के लिए समय चाहता हं। महोदया, मैं इतना ही क*ु*ना चाहता हूं कि कानपूर के पास जो छपरा-ग्वालियर मेल और एक सैनिक ट्रेन की दुर्घटना हुई है उसमें 9 ग्रादमी मरे हैं, 32 ग्रादमी घायल हुए हैं। महोदया, वह जो सैनिक ट्रेन थी उसमें ब्रार्म्स ब्रीर एम्यनिशंस कानपूर से जम्म जा रहे थे। महोदया, यह बहुत गंभीर वात है। महोदया, मैं श्राज स्वह उसी रास्ते से ग्राया हूं। मैं सरकार से निवेदन करूंगा कि इस मामले की गंभीरता को देखते हुए वह त्रंत सदन के सामने वयान दे। जैसा कि मुझे मालुम हुन्ना है मल्लिका-र्जुन जी वहां गए हैं। महोदया, मैं यह कहना चाहता हं कि जानबुझकर इस सैनिक ट्रेन के साथ दूसरी गाड़ी टकराई है और यह बहुत महत्वपूर्ण मामला है। महोदया, हो सकता है कि इसे कुछ ऐसी बातें हों जिनके कारण ग्राज देश ें उग्रवाद बढ़ रहा है और दूसरी तरह की बातें हो। रही हैं। इसलिए मैं चाहता हं कि रेल मंत्रा जी का इस वारे में वयान ग्राना चाहिए।

REFRENCE TO ALLEGATION OF TELEPHONE TAPPING IN KARNATAKA

THE LEADER OF THE OPPOSITION (SHRI S. JAIPAL REDDY): Madam, I wish to bring to the notice of the Government an important issue. A grave allegation about telephone tapping has been made in Karnataka. It is alleged that the telephones of many politicians, including those of the Central Ministers, the Ministers attached to the office of the Prime

Minister, have been tapped. Therefore it is necessary for the Government of India to react.

THE **DEPUTY** CHAIRMAN: Is it **in** Karnataka?

SHRI S. JAIPAL REDDY: Yes, Madam.

THE DEPUTY CHAIRMAN: I think there is something in Karnataka... (*Interruptions*).

SHRI S. JAIPAL REDDY: Madam, I am not asserting that this allegation is true. I am aware of the fact that the allegation has been denied by the Chef Minister himself. I would rather set store by the denial of the Chief Minister. But it is necessary that the Government of India should react to this, should be able to confirm or contradict it because the telephone of anybody cannot be tapped without the knowledge of the department of Communications. So I request the Leader of the House to react. (Interruption).

SHRI SURESH KALMADI (Maharashtra); Madam, I believe that there has been report of telephone tapping in Delhi also.

THE DEPUTY CHAIRMAN: Is your telephone being tapped?

SHRI SURESH KALMADI: There is always a "Kur Kur" coming there, Madam.

THE DEPUTY CHAIRMAN: You should feel proud that your telephone is being tapped. You are worth something.

SHRI M. S. GURUPADASWAMY (Uttar Pradesh): Madam, the issue of telephone tapping is not coming before the House for the first time. We have been having instances of telephone tapping in Delhi and also in Karnataka earlier. The House is well aware when a charge was made against my friend, Shri Ramakrishna Hegde... (Interruptions).

THE DEPUTY CHAIRMAN: I remembered Mr. Subramanian Swamy. I just looked around and asked the Marshal, is he not here today?

SHRI SURESH KALMADI: I think he is busy with the BCCI today.

27

SHRI M. GURUPADASWAMY: Madam, this is a very serious charge and a similar charge was made against my friend, Mr. Ramakrishna Hegde, when he was Chief Minister. There was a furore in this House and also in the other House. I do not want to go into the question for long. Mr. Ramakrishna Hegde resigned on the mere charge being made against him that his Government tapped the telephones of politicians and other officials. (.Interruption)... Of course, mine was also in the list. Now, Madam, there is another incident of Naturally, whenever such phone-tapping. charges are made, the concerned Chief Ministers have always denied. There was a denial in the past too. We take such denials with a pinch of salt. I only say that telephone-tapping invades the privacy of the persons concerned. The right the right to freedom of communication, is destroyed thereby and people are held in a state of fear and insecurity. So, it is a very serious matter. Newspapers today carry the news that some Members belonging to the ruling party, MLAs and M.Ps. have already taken-up this matter. They have been demanding the resignation of Mr. S. Bangarappa for other reasons already. But this is a very serious matter and it has been repeated in Karnataka again. That makes the situation for worse and, therefore, Madam, in the interests of establishing good conventions and to uphold morality, Mr. Bangarappa should resign let there be an investigation into this ... (Interruptions) Yes, there should be an investigation....

SHRI R. K. DHAWAN (Andhra Pradesh) Mr. Ramakrishna Hegde did not resign before investigation. He resigned only after investigation.

SHRI M. S. GURUPADASWAMY: I don't want to refer to Mr. Hegde now. You know what happened. I only say that Mr. Bangarappa should tender his resignation to the Government, he should resign and establish good conventions and I also demand that the Communication Department of the Government of India should investigate into this matter, find

out the truth and it should be done immediately so that we may know whether there is any veracity, any truth, in' the allegation of telephone-tapping.

REFERENCE TO DELAY IN SECUR-ING THE RELEASE OF SHRI DURAI-SWAMY. **EXECUTIVE . DIRECTOR.** INDIAN OIL CORPORATION

SHRI SURESH KALMADI (Maharashtra): Madam, Rajya Sabha is going for a recess after three or four days...

THE DEPUTY CHAIRMAN: After two

SHRI SURESH KALMADI: Yes, after two days. And in these two days we hope to get some good news from the hon. Home Minister. Madam, we have been raising the issue of captivity of Mr. Doraiswamy in Rajya Sabha. Yesterday we had a statement coming from the South, from the hon. Minister of State for Home Affairs, Mr. Jacob, saying that the release of Mr. Doraiswamy was again very imminent. We have already given the maximum number of concessions to the militants. We have released a few terrorists. We have appealed to them and the latest is what we read in the newspapers yesterday, that the CBI has also withdrawn the charge. They have recommended to the Court to withdraw the charge against Sheila, the person who had murdered the Vice-Chancellor of the Kashmir University, Sheila who had murdered the HMT General Manager, Mr. Khera. The charge had been withdrawn by the CBI—this I have read in the newspapers. The Home Minister is there. He could confirm it or deny it. This is a very serious matter. After giving them all the consideration he also had the peculiar sight of Sheila appearing on Doordarshan, and making am appeal for the release of Shri Doraiswamy. I mean this sort of a thing has never been done and yet after all this we are still not even able to obtain the release of Shri Doraiswamy. I would like to know whether it is imminent or what exact steps have been taken. You had said that by our raising the-matter in the House we put